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PART III

ARYANA GOVERNMENT

FOREST DEPARTMENT

Notification

The 6th April, 1973

No. 8.0.80/C.A.. 16/27/S-26/73.-Whereas by Haryana Government, Forest Depart ment notification No. S.O. 30/C.A. 15/27/S. 4/72, dated the 4th February, 1972, a declara-tion to the effect that it has been decided to constitute the land specified in the schedule below as a Reserve Forest was issued:

And whereas the Forest Settlement of those lands has now been completed in accordanos with the provisions contained in chapter II of the Indian Forest Act, 1927;

Now, therefore, in exercise of the powers conferred by section 20 of the Indian Forest Act, 1927, the Governor of Haryana hereby specifies, according to the boundary marks (Pillars) erected on the ground and map kept in the office of the Deputy Co n nissioner Gurgaon, the limits of the forest in the Schedule lule given given below below and declares the same to be reserved with effect from the date after the expiry of four weeks from the fate of pablicasion of this notification.

SCHEDULE

District	Tehsil	Vilage with Hadbast No.	Description of field Khasra No.		Boundaries	Place where the plan my be imposed
			Rect No.	Killa No.		
	BLOCK-I					
Gurugram	Gurugram	Sohna H.B. No. 187	281 282	5, 6 1 to 3, 4/2, 7/2, 8to10, 11/2, 12, 13, 14/1	North- Land of Village Sohna South- Land of Village Sohna East- Land of Village Sohna West- Land of Village Sohna	

	BLOCK-II					
			244 245 258 259 264 265	25/2 19 to 22 1, 2, 9, 10, 11, 12, 19 to 22 5/2 6/2, 15/2, 16/2, 25/2 5/2, 6 1, 2, 10, 11	North- Land of Village Sohna South- Land of Village Sohna East- Land of Village Sohna West- Land of Village Sohna	

KULWANT SINGH,
Secretary to Government, Haryana
Forest Department